

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 698**

TO BE ANSWERED ON THE 26TH JULY, 2023/ SRAVANA 4, 1945 (SAKA)

CRIMES AGAINST WOMEN

698 SHRI JAWHAR SIRCAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the year-wise number of crimes against women as per the National Crime Records Bureau (NCRB) data during last five years;

(b) what is the percentage rise or fall during last five years till latest year available;

(c) whether the rate of crimes committed against women, per lakh population, has gone up during last five years to the present date;

(d) the numbers per year during last five years; and

(e) the reasons therefor, and steps taken by Government across the country to prevent it?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (d): National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". The published reports are available until year 2021. The year wise number of crimes registered and Crime Rate per lakh population under Crime against Women during 2017-2021 is as follows:

Year	Cases Registered (% increase/decrease over previous year)	Population (in lakhs)	Crime Rate (per lakh)
2017	359849	6211.5	57.9
2018	378236 (+ 5.1 %)	6434.4	58.8
2019	405326 (+ 7.1 %)	6505.4	62.3
2020	371503 (- 8.3 %)	6576.3	56.5
2021	428278 (+15.3 %)	6644.7	64.5

(e): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, the Government of India has taken a number of initiatives for safety of women across the country, as below:

(i) The Criminal Law (Amendment), Act 2013 was enacted for effective deterrence against sexual offences. Further, the Criminal Law (Amendment) Act, 2018 was enacted to prescribe even more stringent

penal provisions including death penalty for rape of girls below the age of 12 years. The Act also inter-alia mandates completion of investigation and filing of charge sheet in rape cases in 2 months and trials to be completed in 2 months.

(ii) Emergency Response Support System provides a pan-India, single internationally recognized number (112) based system for all emergencies, with computer aided dispatch of field resources to the location of distress.

(iii) Using technology to aid smart policing and safety management, Safe City Projects have been sanctioned in first Phase in 8 cities (Ahmedabad, Bengaluru, Chennai, Delhi, Hyderabad, Kolkata, Lucknow and Mumbai).

(iv) The Ministry of Home Affairs (MHA) has launched a cyber crime reporting portal on 20th September, 2018 for citizens to report obscene content.

(v) MHA has launched the “National Database on Sexual Offenders” (NDSO) on 20th September 2018 to facilitate investigation and

tracking of sexual offenders across the country by law enforcement agencies.

(vi) MHA has launched an online analytic tool “Investigation Tracking System for Sexual Offences” for Police on 19th February 2019 to facilitate them to monitor and track time-bound investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act 2018.

(vii) In order to improve investigation, MHA has taken steps to strengthen DNA analysis units in Central and State Forensic Science Laboratories. This includes setting up of State-of-the-Art DNA Analysis Unit in Central Forensic Science Laboratory, Chandigarh. MHA has also sanctioned setting-up and upgrading of DNA Analysis units in State Forensic Science Laboratories after gap analysis and demand assessment.

(viii) MHA has notified guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit. To facilitate adequate capacity in manpower, training and skill building programs have been undertaken

for Investigation Officers, Prosecution Officers and Medical Officers.

Bureau of Police Research & Development has distributed 14,950 Sexual Assault Evidence Collection Kits to States/ UTs as orientation kit as part of training.

(ix) MHA has also approved two projects for setting up and strengthening of Women Help Desks in Police Stations and Anti-Human Trafficking Units in all districts of the country.
